

10.11.2003
MA 2115/2003 in OA 260/2003

Present: Applicant in person

Shri R.N.Singh, counsel for respondents

In the light of the order passed by the Delhi High Court on 20.10.2003 in CWP-6478/2003 maintaining status quo, it is not possible for the respondents to implement the directions as ordered by this Tribunal.

In this view of the matter, MA-2115/2003 is disposed of at this stage giving liberty to the applicant to assail his grievance at an appropriate stage when the proceedings before the Delhi High Court are finalised.

Naik
(S. K. Naik)
Member (A)

Raju
(Shanker Raju)
Member (J)

/sunil/